
(2024) 06 UK CK 0045

In the Uttarakhand High Court

Case No : Writ Petition (S/S) No. 1920, 3957 Of 2018

Rajesh Prasad Bahuguna And Others

APPELLANT

Vs

State Of Uttarakhand And Others

RESPONDENT

Date of Decision : 19-06-2024

Acts Referred:

Citation : (2024) 06 UK CK 0045

Hon'ble Judges : Pankaj Purohit, J

Bench : Single Bench

Advocate : Anil Kumar Joshi, Rajiv S. Bisht

Final Decision : Allowed

Judgement

Pankaj Purohit, J

1. Since a common question of law and fact is involved in these writ petitions, these have been taken up together and decided by this common order.
2. It is submitted by learned counsel for the petitioner(s) that the writ petitions are covered by the judgment and order dated 27.03.2017 passed by a Co-ordinate Bench of this Court in WPSS No.1955 of 2015 and batch of writ petitions, which is annexed along with the writ petition.
3. Learned State Counsel does not dispute the fact that the matter is squarely covered by the aforesaid judgment. He further submits that the Special Appeal and the SLP filed by the State have also been dismissed.
4. In this view of the matter, both these writ petitions are allowed and the impugned order dated 04.05.2018 passed by respondent no.4 is set-aside. The writ petitions filed by the petitioners shall abide by the judgment and order dated 27.03.2017 passed by a Co-ordinate Bench of this Court in WPSS No.1955 of 2018 and batch of writ petitions.
5. Pending application(s) if any stands disposed of accordingly in all these

matters.